

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.287/96

Tuesday this the 26th day of March, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

J.S.Harri Singh,
Manager,
Government of India
Tourist Office, Willingdon Island,
Cochin- 682 009.

..Applicant

(By Advocate Mrs. Sumathi Dandapani)

vs.

1. The Director General(Administration),Tourism,
Transport Bhavan, Parliament Street,
New Delhi.
2. The Deputy Director General(Administration),Tourism,
Transport Bhavan, Parliament Street,
New Delhi.
3. The Regional Director,
Government of India,
Tourist Office, Madras.
4. Shri T.W.Sudhakar,
Manager, Government of India,
Tourist Office, Imphal.
5. Government of India,
Tourist Office represented by its Regional Director,
Willingdon Island, Cochin-682 009.
6. The Regional Director,
Government of India,
Tourist Office, Calcutta.
7. The Director,
Government of India,
Tourist Office, Guwahati.

..Respondents

(By Advocate Mr.Shekif for SCGSC)

The application having been heard on 26.3.1996, the Tribunal
on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges A2 order transferring him from Cochin
to Imphal and A3 order directing his relief. According to him, the
order is motivated by malafides.

2. Standing counsel who appeared on notice submitted that the transfer is in the interests of administration and that there are no malafides behind it. Applicant has not made out the ground of malafide. In the circumstances, we would only direct first respondent to consider R2(c) representation and pass appropriate orders thereon within three weeks from today. Operation of A2 order will be held in abeyance till a decision is taken as aforesaid. We have not expressed any opinion on the merits.

3. Original application is disposed of as aforesaid. No costs.

Dated the 26th March, 1996.

P. V. Venkatakrishnan
P. V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaranair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A2: True copy of Establishment Order No.A.22012(3)/94-Admn.I dated 4.3.96 of the 2nd respondent issued to the applicant.
2. Annexure A3: True copy of Fax Message vide Ref. No.Adm/2/2/JSHS dated 4.3.96 of the 3rd respondent issued to the applicant.
3. Annexure R2(C): Photostat copy of the representation No.nil dated 15.3.1996 submitted by the Applicant addressed to Respondent No.1.

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